

IN THE INCOME TAX APPELLATE TRIBUNAL, DELHI 'Friday-C' BENCH,
NEW DELHI

BEFORE SH. H. S. SIDHU, JUDICIAL MEMBER
AND
SHRI N.K. BILLAIYA, ACCOUNTANT MEMBER

ITA No.5015/DEL/2018
[A.Y 2012-13]

Mahamedha Urban Co-operative Vs. DCIT
Bank Ltd. Circle-1
36, Nai Basti Ghaziabad Ghaziabad

PAN No. AAAAM4437E

[Appellant]

[Respondent]

Appellant by : None
Respondent by : Ms. Rakhi Vimal, Sr. Dr.

Date of Hearing : 20.12.2019
Date of Pronouncement : 20.12.2019

ORDER

PER N. K. BILLAIYA, AM:

The present appeal is directed by the assessee against order of Ld. CIT(A), Ghaziabad dt. 31.03.2017 for assessment year 2012-13.

2. The Ld. Counsel for the assessee moved an application dt. 12.12.2019 requesting for the permission to withdraw the appeal. The Ld. DR did not object to withdrawal of the appeal by assessee.

3. We, therefore, permit the assessee to withdraw this appeal, which hereby stands dismissed as withdrawn.

4. In the result, the appeal filed by the assessee is dismissed.

The order is pronounced in the open court on 20.12.2019.

**SD/-
[H.S. SIDHU]
JUDICIAL MEMBER**

Dated: 20 December, 2019

Neha

Copy forwarded to:

1. Appellant
2. Respondent
3. CITi
4. CIT(A)
5. DR

**SD/-
[N.K. BILLAIYA]
ACCOUNTANT MEMBER**

Asst. Registrar
ITAT, New Delhi

Date of dictation	20.12.2019
Date on which the typed draft is placed before the dictating Member	20.12.2019
Date on which the typed draft is placed before the Other member	20.12.2019
Date on which the approved draft comes to the Sr.PS/PS	20.12.2019
Date on which the fair order is placed before the Dictating Member for Pronouncement	20.12.2019
Date on which the fair order comes back to the Sr. PS/ PS	20.12.2019
Date on which the final order is uploaded on the website of ITAT	20.12.2019
Date on which the file goes to the Bench Clerk	20.12.2019
Date on which file goes to the Head Clerk.	
The date on which file goes to the Assistant Registrar for signature on the order	
Date of dispatch of the Order	